

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *Vice* Shri A. Prathap Sai resigned from the Committee."

The motion was adopted.

(ii) Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

[*Translation*]

SHRIBHERU LAL MEENA (Salumbar):
Mr. Deputy Speaker, Sir, on behalf of Shri Paras Ram Bhardwaj, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Prakash Chaudhary died."

[*English*]

MR. DEPUTY-SPEAKER : The question is:

"That the members of this House do proceed to elect in the manner re-

quired by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Prakash Chaudhary died."

The motion was adopted.

(iii) Joint Committee on Offices of Profit

SHRI CHIRANJI LAL SHARMA
(Karnal): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri. E. Balanandan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri E. Balanandan from

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Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

Demands for Excess Grants in respect of the Budget (General) for 1991-92.

[Placed in Library. See No. LT 6218/94]

The motion was adopted.

12. 48 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1994-95

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1994-95.

[Placed in Library. See No. LT-6216/94]

12. 48 1/2 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1990-91 and 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (i) I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1991-92.

[Placed in Library. See No. LT-6217/94]

(ii) I bet to present a statement (Hindi and English versions) showing the

12.49 hrs.

MANIPUR BUDGET 1994-95 DEMANDS FOR GRANTS -CONTD.

[English]

MR. DEPUTY-SPEAKER: Now the House will take up further discussion on Demands for Grants for 1994-95 in respect of Manipur.

SHRI LAETA UMBREY (Arunachal East) Hon. Deputy-Speaker, Sir, yesterday I was mentioning about the main reason for turmoil in the entire North Eastern Region, of course, except in States like Arunachal Pradesh and Meghalaya.

Yesterday itself I was saying that Government should initiate fresh political negotiations with the underground insurgents.

Today in the news we have come to know that there were bomb explosions in some areas in Mizoram and the MNF - one of the main political parties in Mizoram, have called for a Mizoram bandh today. Unfortunately, the Government signed an accord with the then MNF leader late Laldengajai but the accord was not implemented fully. That is the reason why they are taking political advantage today.

That is the reason why the NSCN is very active till today in Manipur and Nagaland. When we signed the Accord, I think we should have the will-power also to implement that Accord. When you do not